Central Administrative Tribunal Jammu Bench, Jammu



T.A. No. 5023/2021 (S.W.P. No.829/2009)

Friday, this the 16th day of April, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Zabir Ahmed Ganai, age 36 years s/o Sh. Ghulam Mohd. r/o Pogal, Tehsil Banihal District Doda

..Applicant

(Nemo for applicant)

VERSUS

- State of J&K through Commissioner/Secretary, Consumer Affairs & Public Distribution Deptt. Civil Secretariat, Jammu
- 2. Director, Consumer Affairs & Public Distribution Dept., Jammu
- 3. Asstt. Director, Consumer Affairs & Public Distribution Dept., Ramban, Camp Ramsu
- 4. Tehsil Supply Officer Consumer Affairs & Public Distribution Dept. Tehsil Banihal, District Ramban

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Justice L. Narasimha Reddy:



The applicant states that he was engaged as Chowkidar in the Government Department on payment of Rs.30/- per month. His grievance is that the respondents are not regularizing his services in any class — IV post. He filed SWP No.829/2009 before the Hon'ble High Court of Jammu & Kashmir with a prayer to direct the respondents to regularize his services as class — IV employee and extend him, the benefit of minimum wages.

- 2. The respondents filed their counter affidavit. It is stated that wherever any person is engaged as Chowkidar in Government Department, such arrangement came to an end with the order dated 20.03.2003.
- 3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.5023/2021.
- 4. Today, there is no representation for the applicant and we heard Mr. Sudesh Magotra, learned Deputy Advocate General; and perused the record.

5. Assuming that the applicant was engaged as Chowkidar, the fact remains that there is no substantive post with that nomenclature, in the Government organization. Secondly, the Government has done away with such arrangements, through a general Office Order dated 20.03.2003. Hence, nothing remains to be decided at this stage.



6. The T.A. is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman

/sunil/dsn/sd/